Recognition of Janata Mazdopr Sangh by the National Eastern Collieries Limited

1614. DR. SHANTI G. PATEL: Will the Minister of LABOUR be pleased to state:

' (a) whether Government are aware that recognition has not been accorded to the Janata Mazdoor Sangh by Hie National Eastern Collieries Limi-fted; though 600fl coal workers of Ledo Mazgherita area in Upper Assam (Dibrugarh District) joined it last year;

(b) whether Government are also aware that attention of the Assistant Labour Commissioner of the Central Labour Department, Guwahati has been drawn to the suspension of many workers and office-bearers belonging to the Janata Mazdoor Sangh; and

(c) if so, what action has been taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJATAH): (a) Government have no information in the matter.

(b) and (c) Yes, Sir. The Assistant Labour Commissioner (Central), Guwahati is holding discussion's with parties.

Anomaly in the fixation of seniority »f Direct recruits

1615. PROF. C. LAKSHMANNA: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply to Unstarred Que§-tion 1387 and 1805 given in the Rajya Sabha -on the 29th March, 1985 and 37th May, 1985 and state:

• (a) the circumstances that led to the development of an anomalous position which gave "unintended benefit" in terms of *inter-se* seniority in the integrated service roaster of the CIS to the 1975 batch of direct recruits into the Junior Administrative Grade as per tjuota-rota system in the Home Ministry Office Memorandum No. 9/11/55 dated 22nd December, 1959; and

(b) the *ratio*, *decidendi* to amend the CIS Rules, 1959 to remove the said anomalous position which came into force in January, 1982 with retrospective effect?

to Questions

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) and (b) No direct recruitment could be made to the Junior Administrative Grade of Central Information Service during the period from 1966 to 1974 due to various administrative reasons. This resulted in a back-log of 7 vacancies in direct recruitment quota, selec-tion to these was made by the UPSC in L975 only.

Application of normal rdta-quota tystem as provided in Home Ministry's Office Memorandum No. 9/11/55 dated 22nd December, 1959 would have extended certain unintended* benefit in terms of higher seniority to ithese direct recruits as they would. have ranked senior to a number of departmental Promotees who had been promoted to the Junior Administrative and higher grades of the Service years earlier.

In order to avoid this anomalous situation, the CIS Rules, 1959 were amended providing that the said group of direct recruits would rank junior to the promotees promoted to this grade on or before 17th July, 1974.

Identification of hazardous industrial units

1616. SHRI CHATURANAN MISHRA:

SHRI GURUDAS DAS GUPTA; SHRI N. E. BALARAM:

Will the Minister of LABOUR be pleased to gtate:

(a) whether Government are aware that certain decisions have been taken for the identification of hazardous industrial units all over the country and 1 punishing its owners and the same has

Governments and the Union Territories; and

(b) if so, the details thereof and the measures being taken for their proper implementation?

THE MINISTER OF STATE OP THE MINISTRY OF LABOUR (SHRI T. ANJAIAH): (a) and (b) Section 87 of the Factories Act, 1*48 gives powers to State Governments to declare any process or operation as dangerous and thereafter Rules can be prescribed by these Governments providing for detailed measures for protecting the safety and health of the workers. A list of 26 such processes have been recommended by the Central Government to State Governments for adoption. A copy of this list is attached. (See below) Government has advised the State Governments/Union Territory Administrations to amend the State Factories Rules and connected schedules incorporating the provisions of the model rules and model schedules, which contain control measures in relation to the twenty six dangerous manufacturing processes and which was also circulated to them.

The State Government/Union Territory Administrations have also been advised to set up Task Forces/ Committees who would survey the various manufacturing units in their jKreas and identify the individual hazardous units and take appropriate measures- for implementing the safety and health provisions of the Factories Act in these units.

Government is also considering amendment to the Factories Act so as to incorporate therein specific provisions relating to safety standards in hazardous industries, and for prescribing deterrent punishment for violation of the standards.

List 0/26 hazardous process:

- 1. Manufacture of aerated water and processes incidental thereto.
- 2. Electrolytic plating or oxidation of metal articles by use of an electrolyte containing chromic acid or other chromium com-

pounds.

- Manuafcture and repair of electric accumulators.
- 4. Glass Manufacture.
- 5. Grinding or glazing of metals.
- Manufacture and treatment of lead and certain compounds of lead.
- Generating petrol gas from petrol.
- Cleaning or smoothing, roughening, etc. of articles by a jet of sand, metal shot or grit or other abrasive propelled by a blast of compressed air or steam.
- Lining and tanning of raw hides and skins and processes incidental thereto.
- Certain lead processes carried on in printing presses and type incidental thereto.
- 11. Manufacture of pottery.
- 12. Chemical Works.
- Manufacture of articles from refractory materials.
- Handling and processing of asbestos, manufacture of any articles of asbestos and any other process of manufacture or otherwise in which asbestos is used in any form.
- Handling or manipulation of corresive substances.
- 16. Processing of cashewnut.
- Compression of Oxygen and hydrogen produced by the electrolysis of water.
- Process of extracting oils and fats from vegetables and animal sources in solvent extraction plants.
- Manufacture or manipulation of manganese and its compounds.
- Manufacture or manipulation of dangerous pesticides.
- Manufacture, handling and usages of benzene substance containing benezene.
- Manufacturing process or operations in carbon disulphide plants.

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- 23. Manufacture or manipulation of carcinogenic dye intermediates.
- 24. Operations involving High Noise Level.
- *m* 25. Manufacture of Rayon by viscose process.
 - 26. Highly flammable liquids and flammable compressor gas.

States, Demand for one Exclusive Channel for Masses 1617. SHRI L. GANESAN: SHRI V. GOPALSAMY;

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any demand has been made by the State Governments for exclusive use of one T.V. channel for educating and entertaining the mas ses; and

(b) if so, what action Government %re taking in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL); (a) No, Sir.

(b) Does not arise.

Flats in ASIAD Village

1618. SHRI L. GANESAN: SHRI V. GOPALSAMY:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the number of flats which were constructed by DDA at

I Asiad Village and the cost of each flats;

to Questions

(b) what is the number of flats which have been sold till date and the amount of money earned by DDA from the sale of these flats;

(c) what are the names of the persons who have purchased these flats;

(d) what is the capital blocked in this regard; and

(e) what steps are being taken for speedy disposal of these flats?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFO. OR): (a) The number of flats hi Asiad Village Complex is 853. The price of these flats having 29 different type design varies from Rs. 7,20,000 to Rs. 15,65,600.

(b) 266 flats including 15 flats for which full payment has yet to be received, have been sold. The amount collected $i_s Rs. 26.87$ crores.

<c) As given in the list enclosed. (See *below*)

(d) Rs. 69.63 crores.

(e) Government will soon be taking decision about the disposal of the remaining flats.

, sì.	No. Name of Undertaking/Financial Institution								No. of Flats allotte				
	Institutions Bharat Heavy Electricals Lt		•	•				*	•	• '			26
2	Electronic Trade and Technology Development Corporation									••••	· · · ·	••••	- I ,
3	Indian Oil Corporation Ltd	•	•				•	•	•	- 	• •••	£	10
4	Modern Road Industries		•		•			•		6 16		•	.
5	Indian Railway Construction Company				•	• • • •							20

Persons/Institutions who have purchased Asiad Flats